



GOVERNMENT OF SIKKIM
HOME DEPARTMENT
TASHILING SECRETARIAT
GANGTOK-737101

No.05/Home/2021

Dated.11/03 /2021

ORDER

SUB: MEASURES FOR CONTAINMENT OF COVID-19

In partial modification of Order No. 01/Home/2021 dated 29/01/2021 read with Order No. 03/Home/2021 dated 27/3/2021, the undersigned, in exercise of powers conferred under section 22(2) (h) of the Disaster Management Act, 2005, in his capacity as Chairperson, State Executive Committee, hereby issues additional guidelines as specified in the attached Annexure and notifies the same for strict implementation and compliance within the State of Sikkim with immediate effect.




(S.C. Gupta, IAS)
Chief Secretary
Government of Sikkim
File No. Home/Confdl/119/2020

**Guidelines for Surveillance, Containment and Caution
(Issued with Order No.05/Home/2021 dated.11/03/2021)**

Guidelines in addition to those already issued vide order No.01/Home/2021 dated 29/01/2021.

- (i) The mandatory negative RT-PCR test report as enforced by the Government of West Bengal for passengers travelling from Maharashtra, Kerala, Karnataka & Telangana vide letter No.294-ISS/2M-22/2020 dated 24th February, 2021 shall be acceptable for the time being and no further test requirement for such travelers coming to Sikkim shall be mandatory.
- (ii) Strict enforcement of SOP by tourism stake holders shall be ensured by Tourism & Civil Aviation Department.
- (iii) Other SOPs pertaining to organizations of rallies, ceremonies, melas, public gatherings shall be strictly enforced by the district administrations. District Collectors and Superintendent(s) of Police shall be accountable for enforcement of the SOPs.
- (iv) The Education Department shall be required to take strict enforcement measures as per the SOP issued by the Ministry of Education, Government of India.




(S.C. Gupta, IAS)
Chief Secretary
Government of Sikkim